

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**Appeal No. 368 of 2017 &
IA No. 746 of 2017**

Dated: 20th November, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**State Load Despatch Centre, Karnataka
Vs.**

.... Appellant(s)

Central Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Ms. Swapna Seshadri
Ms. Parichita Choudhury

Counsel for the Respondent(s) : Mr. Anantha Narayana M.G.
Mr. Sridhar Prabhu
Mr. Tarun Gulia for R-2

ORDER

Admit. Issue notice on the appeal as well as on the I.A No. 746 of 2017 (Appln. for stay) to the Respondents returnable on 11.12.2017. Mr. Anantha Narayana takes notice on behalf of Respondent No.2. Dasti, in addition, is permitted.

List the matter on **11.12.2017**. In view of the fact that in companion appeal being Appeal No. 302 of 2017, this Court has directed that no coercive action be taken, in this matter also we direct that no coercive action be taken until further orders.

**(S.D. Dubey)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**